

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 5140/2023 in C.P. (IB)/286(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

**NAME OF THE PARTIES:- Devmata Commercials Private
 Limited
 IN THE MATTER OF
 Sunrise TSR Factory
 V/s
 Monotone Tyres Ltd**

**Section: Rule 11 of NCLT, 2016 U/s 9 of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 5140 of 2023:-Counsel, Mr. Rohit Gupta a/w Zalak Mody appeared for the Applicant. **Registry is directed** to issue notice to the Liquidator intimating the next date of hearing and file compliance report well before the adjourned date. In addition to Court Notice, Applicant is also directed to issue notice to the Liquidator intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith proof of service of notice well before the adjourned date. List this matter on **20.11.2023**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)